

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : (a) No, Sir.

(b) Does not arise.

Expansion of Cochin Refineries

1283. PROF. P.J. KURIEN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether there is a proposal for the expansion of the Cochin Refineries in Kerala; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI RAFIQUE ALAM) : (a) There is no proposal for the expansion of the Cochin Refineries Ltd. in Kerala in the Seventh Plan.

(b) Does not arise.

Outlay for industrialisation in Kerala

1284. PROF. P.J. KURIEN : Will the Minister of INDUSTRY be pleased to state :

(a) the total outlay for industrialisation in Kerala during the Seventh Five Year Plan;

(b) the amount spent so far and the details of industries set up with central assistance;

(c) whether it is a fact that Kerala's share in the total industrial outlay for the country is low; and

(d) if so, the steps being taken to augment its share ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM) : (a) According to the Seventh

Five Year Plan document, total outlay for the Industry and Minerals sector is placed at Rs. 208.00 crores for the State of Kerala.

(b) According to the Planning Commission, allocation of outlays to Kerala for 1985-86 (actuals), 1986-87 (Revised estimates) and 1987-88 (approved outlays) in respect of Industry & Minerals sector are as follows :—

	(Rs. crores)
1985-86 (Actual)	Rs. 46.76
1986-87 (Revised estimates)	Rs. 41.31
1987-88 (Approved outlays)	Rs. 41.35

(c) and (d) No discrimination or favour is shown to any individual State while taking decisions on Plan outlay for industrial projects. The establishment of industries at a particular location is guided by the considerations of techno-economic feasibility, availability of raw materials, infrastructure etc.

Supply of power at concessional rates to disabled defence service personnel

1285. SHRI P.M. SAYEED : Will the Minister of ENERGY be pleased to state :

(a) whether Government have taken a decision to provide power at cheaper rates to the defence service personnel who are disabled;

(b) the other categories of people which are being considered for power supply at concessional rates; and

(c) the time by which the decision is likely to be implemented ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRIMATI SUSHILA ROHTAGI) : (a) and (b) Under the Electricity (Supply) Act, 1948, the power to fix tariffs for supply of electricity to various categories of consumers vests